

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:420

ANSWERED ON:06.08.2013

BANNED NGOS

Thamaraiselvan Shri R.;Venugopal Shri P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has banned Several Non-Governmental Organisations (NGOs) from receiving foreign funds and has also frozen the accounts of same NGOs following allegations of violation of law;
- (b) if so, the details thereof, separately, State-wise;
- (c) whether it is a fact that such bans issued on various NGOs have been set aside by the High Courts at various places recently; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Government has prohibited 70 associations from receiving foreign funds and frozen accounts of 37 associations on violation of Foreign Contribution Regulation Act. List of such organizations is given at Annexure-I and Annexure-II respectably.
- (c) & (d): Madurai Bench of Madras High Court in its judgment dated 16.10.2012, relating to Rural Uplift Centre, Nagercoil and Good Vision, Kanyakumari, set aside the prohibition receiving foreign contribution. However, it has been made clear in the Court order that it is open to the respondent (Ministry of Home Affairs) to take any action (if need be), after following the principles of natural justice.